

\$Item No.24 1

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s).2307-2315/2016

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HARI PRASAD AND ORS ETC ETC

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 16/02/2017 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Pragati Neekhara,Adv.

For Respondent(s) Mr. Suraj Singh,Adv.

Mr. Pradeep Misra,Adv.

Ms. Aparajita Singh,Adv.

Mr. Kunwar Jai Singh,Adv.

Ms. Sangita Rai,Adv.

Ms. Vanshaja Shukla,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Fresh steps for the service of notice by usual mode to the respondent No. 4 shall be taken by the learned counsel for the petitioner within a period of two weeks.

Learned counsel for the respondent Nos. 2 and 6 has stated that the petitioner has not provided the copies of the pleadings to him. The learned counsel for petitioner is directed to provide the

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copies of the pleadings to the learned counsel within a weeks time

and file proof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter.

Four weeks time, as last chance is given to the other respondents to file the counter affidavit.

List again on 3.4.2017 .

(M V RAMESH)

Registrar

MG